

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 63 /2014

Present: Hon'ble Member (J) Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th September, 2016, 10.30 A.M

Name of the Company	Shyam Saran Gupta & Ors. -Versus- Tirupati Investment & Trade Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, ADV. } For Petitioners
2. MR. DIBANATH DEY, ADV. }

[Signature]
29/09/2016

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ORDER

The Ld. Lawyer on behalf of the petitioners as well as on behalf of the respondents are present.

Perused the records. It appears that the matter is pending since 2014. Pleadings in the case is also complete.


✓ On further perusal of the record it also appears that from 15-07-2015 the matter is getting adjourned on the ground that there will be the possibility of amicable settlement between the parties. From time to time, either ^{on} this pretext or the other, the petitioner is taking the adjournment showing the same ground. On the last date of the order i.e. on 23-08-2016, when both the parties were present, they were directed to expedite the matter but even today also the petitioner has made the same prayer.

There is no substance in the prayer. The petitioner is directed to settle the matter and for the ends of justice, he is allowed as a last chance ; otherwise the case will be decided on merit. No further adjournment shall be granted.

The petitioner has also prayed for extension of the interim order.

Since the matter is adjourned for last one year for settlement and since they have failed to arrive at the settlement, the interim order passed earlier cannot be acceptable. Others are absent. Let the matter proceed ex parte against the absenting respondents.

Fixing 24-11-2016 for further order.


(MANORAMA KUMARI
MEMBER(J))